

**DIVISION BENCH**

**ITEM NO.113**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA NO.159/2024 IN CP (IB) No.55/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 2<sup>nd</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

|                            |   |
|----------------------------|---|
| <b>NAME OF THE COMPANY</b> | <b>HDFC BANK LIMITED V/S<br/>HIMANSHU SINGH (PERSONAL<br/>GUARANTOR OF M/S KRITI<br/>PRAKASHAN PVT. LTD.)</b> |
| <b>UNDER SECTION</b>       | <b>95(1) IBC</b>  |

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

- Ms. Surabhi Sinha, Adv. : *For the HDFC Bank Ltd.*
- Ms. Udit Singh, Adv. : *For the RP*
- Ms. Parul, Adv. : *For the Personal Guarantor*

**ORDER**

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the RP states that the copy of the objection filed on behalf of the Personal Guarantor, has been received, and therefore she seeks and is granted two weeks time to file the rejoinder thereto, with an advance copy to be supplied to the opposite side.
- 2.** Let the matter be adjourned for further hearing on 26<sup>th</sup> July, 2024.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**2<sup>nd</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*